

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2717
ANSWERED ON:21.08.2006
ADVANCE FROM EPF ACCOUNT
Owaisi Shri Asaduddin

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) Whether the subscribers of Employees Provident Fund in private sector face a lot of difficulties in getting advance/transfer/settlement of their account;
- (b) If so, the reasons therefor;
- (c) Whether Employees Provident Fund Organisation have been equipped with latest technology for speedy disposal of claims/advances/settlements of PF cases; and
- (d) If not, the reasons therefor and the steps taken or being taken by the Government to ease the situation by streamlining the whole system?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

- (a) & (b): No, Sir. Claims received complete in all respect are required to be settled within 30 days. However, delay in certain cases occurs on account of non-submission of returns/ non-remittance of dues by the employer, non- attestation of forms by authorised signatory, etc.
- (c) & (d) : Some activities of the Organisation such as issue of accounts slips, maintenance of cashbook, grant of monthly pension, etc. have already been computerised. However, steps have been envisaged in the 'Re-inventing EPF India' project to further computerise other areas of work, which inter-alia provides for settlement of claims within 2-3 days.